

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/8310/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar, Gauhati High Court,
Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, 3rd October, 2023.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2023/ Dated 22.09.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Gote Mega, District & Sessions Judge, Ziro, Arunachal Pradesh has been granted **one day earned leave on 25.09.2023, alongwith station leave permission, w.e.f. 22.09.2023 (evening) to 25.09.2023** (prefixing 23.09.2023 & 24.09.2023), subject to submission of his leave application in prescribed format as well as Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. Further, he is asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Ziro retrospectively.

Yours faithfully,


JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/8311-8312/A, dated , 03-10-23

Copy to:

1. Shri Gote Mega, District & Sessions Judge, Ziro, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)
